

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

ALLAHABAD

Allahabad : Dated this 18th day of June, 2002.

Original Application No. 724 /2002.

CORAM:-

Hon'ble Mr. S. Dayal, A.M.

R.K. Awasthi,

Assistant Audit Officer,

o/o Accountant General (Audit-1), U.P.

R/o 545, Old Katra, Allahabad-211002.

(Sri RK Awasthi, ~~Advocate~~ the applicant in person) *h*

..... Applicant

Versus

1. Accountant General (Audit-1) U.P.

& Uttranchal, Allahabad.

2. Principal Accountant General,

(Accounts & Entitlement)-1) U.P.

& Uttranchal, Allahabad.

3. Comptroller & Auditor General of India,

10, Bahdur Shah Zafar Marg, New Delhi.

4. Union of India

(By & through its Secretary,

Government of India, Ministry of Finance,

Department of Expenditure, New Delhi)

(Sri Satish Chaturvedi, Advocate)

..... Respondents

O R D E R (oral)

By Hon'ble Mr. S. Dayal, A.M.

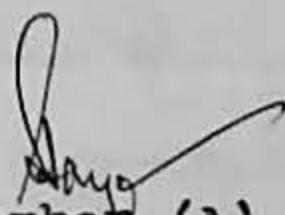
The applicant has filed this application for setting aside the order dated 7-6-2002 transferring the applicant to the Office of Principal Accountant General, (A&E-1) UP Allahabad. The applicant also seeks setting aside of <sup>creation of</sup> ~~selection~~ on the post of Dy AG (Panchayat Raj Institution) under the administrative control of

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Principal Accountant General U.P. The applicant has come up with multiple reliefs in the OA. Hence, he seeks to press only Relief No. I and IV as contained in the relief in Para 8 of the OA. Similary he seeks to press the interim order with regard to order dated 7-6-2002 under Section 9 of the OA.

2. I find from the order that 16 officers mentioned in the impugned order includes the name of the applicant at Serial No.3 who are transferred to the Office of Principal Accountant General in <sup>Uttar Pradesh &</sup> Uttranchal initially for a period of one year. It appears that the applicant has filed a representation dated 10-6-2002 addressed to respondent no.1 in which he has protested against his transfer to the Office of Principal Accountant General, <sup>Uttar Pradesh &</sup> Uttranchal Pradesh and prayed for reconsideration. It would be appropriate at this stage to ask respondent no.1 to decide the representation of the applicant by a speaking order within a week from the date of receipt of a copy of this order as learned counsel for the respdts seeks time of one week for deciding the representation of the applicant.

3. With this the application stands disposed of with no order as to costs.



Member (A)

Dube/

Dt. 03.07.2002

Hon'ble Mr. Justice R.R.K. Trivedi, V.C.  
Hon'ble Maj. Gen. K.K. Srivastava , A.M.

We have heard Sri R.K. Awasthi, applicant inperson. None is present for the applicant respondents.

This MA No. 2648/2002 has been filed by the respondents praying for one month time to decide the representation of the applicant. By order dated 18.06.2002 the respondents were directed to decide the representation of the applicant within a week from the date of receipt of the order. Now the respondents are claiming one month further time for the purpose.

Sri R.K. Awasthi, applicant is praying that he is still working on the post and the respondents may be granted one month further time to decide the representation but simultaneously they may also be asked not to disturb the applicant from the post.

2. Considering the submission and reasons stated in the application, <sup>one month further</sup> one time is granted to the respondents to decide the representation of the applicant. However, the applicant shall not be disturbed during pendency of the representation.

M.A No. 2648/02 is disposed of accordingly.



Member- A.



Vice-Chairman.

/Anand/